

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 265/UHC/Admin.A/2023

Dated: Nainital: June 14, 2023

"Standard Operating Procedure for the Investigation Section of the Vigilance Cell, High Court of Uttarakhand"

The High Court of Uttarakhand Vigilance Rules, 2019, as amended vide Notification No. 250/UHC/Admin.A/2023 Dated 06 June, 2023 (As approved by the Government of Uttarakhand vide letter no. 173/XXXVI-A-1/2023-345/2019 Nyay Anubhag-1 Dehradun: Dated 24.05.2023), provides for the establishment of an Investigation Section in the Vigilance Cell.

Composition of the Investigation Section of the Vigilance Cell, as provided in Rule 6 is as under:

1. *One Vigilance Officer (of SSP/SP level, on deputation from police department, having minimum 8 years of service, preferably with experience in Vigilance/anti-corruption work/CID.*
2. *Two Inspectors of Police having minimum 15 years of service, preferably with experience in Vigilance/anti-corruption work/CID. One may have considerable service in Garhwal Region and another in Kumaon Region.*
3. *One Head Constable having minimum 10 years of service.*
4. *Three Constables with minimum 5 years of service.*

With regard to the working of Investigation Section of the Vigilance Cell, following Standard Operating Procedure is being laid down. The Police Personnel working in the Investigation Section, shall scrupulously follow the Standard Operating Procedure.

- (A) Subject to written orders issued by Hon'ble the Chief Justice generally or in a specific case, the Police Personnel deputed in the Investigation Section shall work within the scope as provided under this SOP.
- (B) Subject to general supervision of Hon'ble the Chief Justice, the Investigation Section shall work under the direct control of Registrar Vigilance, High Court of Uttarakhand.
- (C) Investigation Section shall carry-out its activities only on the directions issued by the Registrar Vigilance, which shall be issued in writing.
- (D) If in any specific case, it would not be feasible to issue written directions forthwith, directions issued shall be reduced into writing at the earliest and shall be brought to the notice of Hon'ble the Chief Justice.
- (E) On the requisition of the Investigation Section of the Vigilance Cell, all communication/correspondence with any Judicial Officer of the State Judiciary in relation with any matter with the Vigilance Cell, shall be made by the Registrar Vigilance.
- (F) Police Personnel deputed in the Investigation Section shall not make any direct communication/correspondence to any Judicial Officer.
- (G) On the requisition of the Investigation Section of the Vigilance Cell, all communication/correspondence with the District Judges in relation to any matter with

the Vigilance Cell, to seek any information/document relating to an officer, shall be made by the Registrar Vigilance.

- (H) Police Personnel deputed in the Investigation Section can make direct communication/correspondence with regard to any matter pending with the Vigilance Cell with other departments/offices, after bringing it to the notice of the Registrar Vigilance.
- (I) In course of any Vigilance matter, statement of any Judicial Officer, if required, shall be recorded in presence of the Registrar Vigilance.

By Orders of Hon'ble Court

**Sd/-
(Anuj Kumar Sangal)
Registrar General**

No. 2985/UHC/Vig. Rule (Admin. A) /2023

Dated: June 14 ,2023.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice with the request to place the Notification before His Lordship for kind perusal.
2. P.S./ P.A. to Hon'ble Judges of this Court with the request to place the Notification before His Lordship for kind perusal.
3. Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
4. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
5. Secretary, Personnel, Government of Uttarakhand, Dehradun.
6. All the District & Sessions Judges, State Judiciary.
7. Principal Judge/ Judges, Family Courts of the State.
8. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
9. Member Secretary, State Legal Services Authority, Nainital.
10. All the Tribunals of the State.
11. All the Registrars of the Court.
12. Officer on Special Duty (O.S.D.) of the Court.
13. Secretary, HCLSC, Nainital.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
15. P.S. to Registrar General.
16. Joint Registrar of the Court.
17. All the Deputy Registrars of the Court.
18. Librarian of the Court with the direction that the above SOP be incorporated in all the relevant books immediately.
19. Assistant Registrar (Vigilance) of the Court. .
20. Deputy Registrar (I.T.) of the Court with the direction to upload it on the Official website of High Court of Uttarakhand.
21. Guard file.

By Order,

Joint Registrar-II